GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING LOK SABHA

ADMITTED UNSTARRED QUESTION NO. 3107 TO BE ANSWERED ON 08TH AUGUST, 2023

PREVENTION OF CRUELTY TO ANIMALS ACT (AMENDMENT) BILL, 2022

3107. DR. SHASHI THAROOR:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) the current status of the Draft Prevention of Cruelty to Animals Act (Amendment) Bill, 2022 published on 21st November, 2022;
- (b) whether animals' freedom to express normal behaviour for the species contemplated in the draft Bill is subject to any exceptions for commonly practiced human activities that do not cause unnecessary pain or suffering to animals as contemplated by the original Act;
- (c) if not, whether such a broadly worded freedom may interfere with activities such as milking of cows or transhumance by pastoralists which are crucial to the economic survival of our rural population; and
- (d) whether the Ministry has undertaken consultations with farmers, animal-rearers, pastoralists and similar groups that are likely to be affected by the proposed Bill and if so, the details thereof?

ANSWER

THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA)

- (a) The Prevention of Cruelty to Animals Act (Amendment) Bill, 2022 is not yet approved.
- (b) Yes, Sir. The freedom to express normal behavior in the proposed Bill doesn't restrict common practices such milking, slaughtering, rearing and keeping of animals provided the animals is free from unnecessary pain and suffering, as well as there shall not be any violation of Prevention of Cruelty to Animals Act and Rules made there under.
- (c) Doesn't arise.
- (d) Yes, Sir. The proposed Bill was circulated for public comments, thereafter the numerous comments were received including Farmers, Poultry Industry, Animal Activists etc.
